

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 4  
CP(IB) 16 of 2020  
IA/129(MP)2021

**Order under Section 7 IBC**

**IN THE MATTER OF:**

L & T Housing Finance Ltd

V/s

Ashoka Hi-Tech Builders Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..30/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Learned Advocate Mr. Arjun Sheth

For the Respondent : Learned advocate Mr. Vijay Assudani

**ORDER**

IA/128 (MP)/2021

Application is filed by the corporate debtor praying not to take rejoinder on record of the applicant for the reason that the same is filed belatedly. Learned advocate Mr. Arjun Sheth states that the rejoinder is filed and the same is on record in March, 2021 and belatedly this application is filed on frivolous ground. Copy of reply is not available on e-portal. Corporate debtor is directed to bring on record within a week.

This application is rejected and dismissed.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

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(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)